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**Title : Papers laid on the Table of the House by members/Ministers.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2001-2002, together with Audit Report thereon.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4750/2006)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

- (1) The Income-tax (Eighth Amendment) Rules, 2006 published in Notification No. S.O.1176(E) in Gazette of India dated the 25<sup>th</sup> July, 2006, together with an explanatory memorandum.
- (2) S.O. 1230 (E) published in Gazette of India dated the 31<sup>st</sup> July, 2006 together with an explanatory memorandum notifying the ICC Development (International) Limited, as the person, ICC Champions Trophy, 2006 as the International Sporting event and the income arising to ICC Development (International) Limited on account of Sale of media and sponsorship rights received or receivable from global Cricket Corporation Private Limited, Singapore amount to \$42 million as the specified income.
- (3) The Income-tax (Seventh Amendment) Rules, 2006 published in Notification No. S.O.1163 (E) in Gazette of India dated the 24<sup>th</sup> July, 2006, together with an explanatory memorandum.

(Placed in Library, See No. LT 4751/2006)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Notaries (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 19<sup>th</sup> May, 2006, under sub-section (3) of section 15 of the Notaries Act, 1952.

(Placed in Library, See No. LT 4752/2006)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table a copy of the Company Secretaries (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. 710/1(M)/1 in Gazette of India dated the 4<sup>th</sup> May, 2006, under sub-section (4) section 39 of the Company Secretaries Act, 1980 together with a Corrigendum thereto published in Notification No. 111 (Hindi and English versions) in Gazette of India dated the 20<sup>th</sup> July, 2006.

(Placed in Library, See No. LT 4753/2006)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23A of the Regional Rural Banks Act, 1976:-

- (i) S.O. 1129(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Cauvery Grameena Bank and Kalpatharu Grameena Bank.
- (ii) S.O. 1130(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Aligarh Gramin Bank, Jamuna Gramin Bank and Etah Gramin Bank.
- (iii) S.O. 1131(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Hoshangabad Kshetriya Gramin Bank, Chhindwara-Seoni Kshetriya Gramin Bank, Mandla-Balaghat Kshetriya Gramin Bank and Shahdol Kshetriya Gramin Bank.
- (iv) S.O. 1132(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Sree Anantha Grameena Bank, Rayalaseema Grameena Bank and Pinakini Grameena Bank.
- (v) S.O. 1133(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Marwar Gramin Bank, Sriganganagar Kshetriya Gramin Bank and Bikaner Kshetriya Gramin Bank.
- (vi) S.O. 1134(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Ranchi Kshetriya Gramin Bank, Singhbhum Kshetriya Gramin Bank, Hazaribagh Kshetriya Gramin Bank and Giridih Kshetriya Gramin Bank.
- (vii) S.O. 1135(E) published in Gazette of India dated the 19<sup>th</sup> July, 2006, regarding dissolution of the Chambal Kshetriya Gramin Bank and Gwalior-Datia Kshetriya Gramin Bank.
- (viii) S.O. 1165 (E) published in Gazette of India dated the 24<sup>th</sup> July, 2006, regarding dissolution of the Alaknanda Gramin Bank, Ganga-Yamuna Gramin Bank and Pithoragarh Kshetriya Gramin Bank.
- (ix) S.O. 1166(E) published in Gazette of India dated the 24<sup>th</sup> July, 2006, regarding dissolution of the Bastar Kshetriya Gramin Bank, Bilaspur Raipur Kshetriya Gramin Bank and Raigarh Kshetriya Gramin Bank.
- (x) S.O. 1167(E) published in Gazette of India dated the 24<sup>th</sup> July, 2006, regarding dissolution of the Palamau Kshetriya Gramin Bank and Santhal Paraganas Gramin Bank.
- (xi) S.O. 1168(E) published in Gazette of India dated the 24<sup>th</sup> July, 2006, regarding dissolution of the Bundelkhand Kshetriya Gramin Bank, Damoh-Panna-Sagar Kshetriya Gramin Bank and Shivpuri-Guna Kshetriya Gramin Bank.
- (xii) S.O. 1169(E) published in Gazette of India dated the 24<sup>th</sup> July, 2006, regarding dissolution of the Shri Venkateshwara Grameena Bank and Kanakdurga Grameena Bank.

(Placed in Library, See No. LT 4754/2006)

(2) A copy each of the following Notifications (Hindi and English versions) under section 77 of Narcotic Drugs and Psychotropic Substances Act, 1985:-

- (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2004 published in Notification No. G.S.R. 95 (E) in Gazette of India dated the 4<sup>th</sup> February, 2004, together with an explanatory memorandum.

The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2005 published in Notification No. G.S.R. 736 (E) in Gazette of India dated the 22<sup>nd</sup> December, 2005, together with an explanatory memorandum.

(Placed in Library, See No. LT 4755/2006)

(3) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India –Union Government (Civil) (No. 19 of 2006) – Autonomous bodies – Performance Audit of the System of Revenue Generation by Doordarshan and All India Radio-Prasar Bharti for the year ended the March, 2005.

(Placed in Library, See No. LT 4756/2006)

- (ii) Report of the Comptroller and Auditor General of India –Union Government (Civil) (No. 15 of 2006) – (Performance Audit) Sarva Shiksha Abhiyan – Department of Elementary Education and Literacy (Ministry of Human Resource Development) for the year ended the March, 2005.

(Placed in Library, See No. LT 4757/2006)

(4) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2006 published in Notification No. S.O. 1235(E) in Gazette of India dated the 1<sup>st</sup> August, 2006.
- (ii) The Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2006 published in Notification No. S.O. 1254 (E) in Gazette of India dated the 3<sup>rd</sup> August, 2006.

(Placed in Library, See No. LT 4758/2006)

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2005-2006.

(Placed in Library, See No. LT 4759/2006)

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